APPENDIX -4H

REGISTER FOR ACCOUNTING THE CONSUMPTION AND STOCKS OF DUTY FREE IMPORTED OR DOMESTICALLY PROCURED RAW MATERIALS, COMPONENTS ETC. ALLOWED UNDER ADVANCE AUTHORISATION / DFIA*

	INPUTS ALL THE AUTHORISA (ANY NO. O AUTHORISA CAN BE CLI TOGETHER PURPOSE (ACCOUNTIN		CT (S) EX ITHORIS		D UNDER THE S)	EXCESS INPUTS, IF ANY ALLOWE D UNDER THE AUTHO RISATIO N(S).			REMARKS			
SI. No	Authoriz ation No(s) with date (A No. of authoristi ons can be clubbed together for accounti ng purpose)	Inputs	Quantity	Product	Quantit y	cons	s Actually umed for exported product Quantity (Including actual wastage incurred)	(4 - 8)	Additional exports effected in proportion to excess inputs	Input quantity reduced proportionatel y in the authorization	Customs duty paid along with interest	
1	2	3	4	5	6	7	8	9	10	11	12	13

*In case of Post export replenishment, details of inputs used (whether duty paid or not) in the exported produc	ct has to be furnished.
**Applicable only in case either partial import or "NIL" import has been effected.	
*** In case of transferable DFIA, information in the above format has to be furnished individual DFIA wise. We declare that the aforesaid particulars are correct.	
Place: Date:	
	Official Seal/stamp
	Signature of the Authorization holder:
	Name in block letters:
	Designation: Full official address: Full Residential address:

CHARTERED ACCOUNTANT / COST ACCOUNTANT CERTIFICATE

	I/We hereby confirm that I / We have examined the prescribed registers and also the relevant records of M/s sberfor the licensing period(s)and hereby certify that the information furnished above is true eading and no relevant information has been concealed or withheld;						
may	I/We fully understand that any statement made in this certificate, if proved incorrect or false, will render me/us liable to face any penal action or other of may be prescribed in law or otherwise warranted. I/We further declare that neither I, nor any of my/ our partners is a partner, director, or an employee of the above-named entity, its Group companies concerns.						
cond							
		(Signature and Stamp/ Seal of the Signatory) (Chartered Accountant/ Cost Accountant)					
		Name of the Signatory					
Place:		Address:					
Date:		Membership No:					

Note:

- 1. Each page of this document is to be signed by the Chartered Accountant/Cost Accountant with his registration number.
- 2. Mention N.A. wherever the information required in the table is not applicable.
- 3. For columns 10, 11 & 12 of the table, please furnish the copy of the documentary evidence.
- 4. The authorisation holder is required to furnish the details for the authorisations which have been redeemed in the last licensing year.